

financial assistance for undertaking re-survey of Government lands, and

(b) if so, what are the details and the Centre's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) (a) Yes, Sir.

(b) The Government of Karnataka had submitted a proposal for undertaking a pilot project of re-survey in one taluk to be completed in one year with a total cost of Rs. 12.15 crores. The proposal of the State Government was considered by the Technical Committee under the Scheme of Strengthening of Revenue Administration and Updating of Land Records (SRA & ULR) in its meeting held on 10.8.2000. The Committee approved the pilot project in principle. It was also decided that before the pilot project was sanctioned, the State Government should submit a detailed Action Plan for taking up re-survey work in a phased manner in the entire State with the total requirement of funds. The State Government has not yet submitted the detailed Action Plan to this Ministry.

Central assistance to Rayalseema Seva Samithi (RAS) in A.P.

1574: SHRI V. HANUMANTHA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state

(a) Whether it is a fact that Rayalseema Seva Samithi of Andhra Pradesh has received assistance from Government in the last three years;

(b) if so, the details thereof;

(c) the purpose for which such grants were given,

(d) what steps are proposed to review the activities of RAS;

(e) whether any complaints have also come against this organisation; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA) (a) Yes, Sir. Rayalseema Seva Samithi (RAS) has received assistance from CAPART during the last three years.

(b) and (c) Details of assistance and purpose for which the assistance are given at Statement (See below)

(d) The projects were sanctioned to the organisation after the appraisal of the viability of the projects by CAPART. These projects were monitored by receiving progress reports and through field evaluation by experts to ensure proper utilization of funds and percolation of benefits to the intended beneficiaries. Reports received were found satisfactory.

(e) and (f) A complaint was received from the Secretary District Farmer's Association, Chittoor, a unit of Federation of Farmer's Association, AP. The allegation made in the complaint however did not relate to projects sanctioned by CAPART to RAS.

Statement

Details of assistance given to RAS of A.P. during last three years:

(Amount in Rupees)				
Year	Scheme	Project Title and Purpose	Amount sanctioned	Amount of assistance released
2001-02	Public Cooperation	Swarnmukhi River Rejuvenation Project	23,43,000	23,43,000
	Workshop	NGOs Workshop (Sanctioned in 2000-2001)	1,14,000	1,14,000
	Workshop	Orientation of technologies (sanctioned 2000-2001)	1,41,374	1,41,374
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2003-04	Organisation of Rural Poor	Training programme on medicinal plants	1,24,530	1,00,000

Steps to alleviate the lot of BPL people

*1575. SHRIMATI S.G. INDIRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the mandatory reduction in poverty ratio by